CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT DATED DECEMBER 03, 2013, THE DRAFT LETTER OF OFFER DATED DECEMBER 10, 2013, THE LETTER OF OFFER DATED MARCH 13, 2014 AND PRE OFFER ADVERTISEMENT DATED MARCH 20, 2014 TO THE PUBLIC SHAREHOLDERS OF

FORTUNE FINANCIAL SERVICES (INDIA) LIMITED

(THE "TARGET COMPANY")

This corrigendum **(**this **"Corrigendum")** is being issued by Elara Capital (India) Private Limited ("**Manager to the Offer**") for and on behalf of Sharyans Resources Limited ("**Acquirer I**"), Fine Estates Private Limited ("**Acquirer II**"), Aditya Infotech Private Limited, ("**Acquirer III**") and Neostar Developers LLP ("**Acquirer IV**") (collectively referred to as "**Acquirers**") along with Mr. Sudhir V. Valia ("**PAC I**"), Ms. Raksha S. Valia ("**PAC II**"), Mr. Vijay M. Parekh ("**PAC III**") and Mr. Paresh M. Parekh ("**PAC IV**"), in their capacity as persons acting in concert with the Acquirers (collectively referred to as "**PACs**") pursuant to and in compliance with the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (as amended) ("**SEBI (SAST) Regulations, 2011**") to amend and supplement: (a) the detailed public statement dated December 03, 2013 to the Public Shareholders of the Target Company (the "**DPS**") published in the Financial Express, Jansatta and Mumbai Lakshadeep (Mumbai edition); (b) the draft letter of offer dated December 10, 2013 issued by the Acquirers and the PACs (the "**DLoF**"); (c) the letter of offer dated March 13, 2014 issued by the Acquirers and the PACs (the "**LoF**"); and (d) pre-offer advertisement dated March 20, 2014 published in the Financial Express, Jansatta and Mumbai Lakshadeep (Mumbai edition) (the "**Advertisement**"). This Corrigendum is in continuation of and should be read in conjunction with the public announcement issued on November 27, 2013, the DPS, the DLoF, the LoF and the Advertisement, unless otherwise specified. Capitalised terms used but not defined in this Corrigendum shall have the meaning assigned to such terms in the DPS and Letter of Offer, as applicable.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

The details of the depository escrow account (viz. depository participant name, DP ID, Client ID, ISIN, account name, depository) as set out under paragraph VIII(B)(2) of the DPS, paragraph 7.6.2 of the DLoF, paragraph 7.6.2 of the LoF and paragraph 4(b) of the Advertisement respectively are hereby replaced with, and should be read as under:

Depository Participant Name	R R S Shares & Stock Brokers Private Limited
DP ID	12029000
Client ID	00036084
ISIN	INE924D01017
Account Name	PSIPL Escrow A/c FFSIL Open Offer
Depository	CDSL

All the forms of acceptance-cum-acknowledgement shall be sent to Purva Sharegistry (India) Private Limited SEBI Registration No.: INR 000001112, Address: 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Opp. Kasturba Hospital Lane, Lower Parel (East), Mumbai 400 011.

This Corrigendum should be read together with the DPS, DLoF, LoF and the Advertisement.

All other terms and conditions of the Open Offer shall remain unchanged.

The Acquirers along with their respective directors / designated partners and PACs, severally and jointly accept full responsibility for the information contained in this Corrigendum and also accept responsibility for the obligations of the Acquirers and PACs laid down under the SEBI (SAST) Regulations, 2011. A copy of the Corrigendum is expected to be available on SEBI's website (http://www.sebi.gov.in/).

For further details, please refer to the Letter of Offer.

ISSUED FOR AND ON BEHALF OF THE ACQUIRERS AND THE PACs BY THE MANAGER TO THE OFFER

ElaraCapital

Elara Capital (India) Private Limited

SEBI Registration Number: INM000011104

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E-mail: jayant.prakash@elaracapital.com

Website: http://www.elaracapital.com/

Place: Mumbai
Date : March 24, 2014

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Size : 12(w) x 20(h)